

Central Administrative Tribunal  
Principal Bench, New Delhi

OA no. 1630/95

New Delhi this the 5th day of September 1995.

Hon'ble Mr A.V.Haridasan, Vice Chairman (J)  
Hon'ble Mr R.K.Ahooja, Member (A)

S.K.Jain  
E.E. (Retired)  
P.O. Urmur  
Dist. Hoshiarpur  
Punjab

...Applicant.

(In person)

versus

Union of India through

1. Secretary  
Ministry of Defence  
South Block  
P.O. D.H.Q.  
New Delhi

2. Engineer-in-Chief  
Army Headquarters  
Kashmir House  
Rajaji Marg, P.O. DHQ  
New Delhi-110 011.

...Respondents

O R D E R (Oral)

Hon'ble Mr A.V.Haridasan, Vice Chairman (J)

The applicant who is present in person states that he has been allowed to participate in the proceedings in OA No.537/95 and connected cases as an intervenor. The prayer in this application is the same that involved in those cases. Therefore, this application is unnecessary. The applicant is permitted to withdraw this application with liberty to put forth the case in which he has been allowed to intervene. With the above observations, the application is closed as withdrawn.

*R.K.Ahooja*  
(R.K.Ahooja)  
member (A)

aa.

*A.V.Haridasan*  
(A.V.Haridasan)  
Vice Chairman (J)